

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A.NO. 88 OF 1996

in

O.A. NO. 359 OF 1991

~~XXXNOX~~

DATE OF DECISION 6.2.1997

V.V. Murlidharan Naik, Petitioner

Applicant-in-person

~~Advocate for the Petitioner(s)~~

Versus

Respondent

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The Hon'ble Mr. T.N. Bhat, Judicial Member.

JUDGMENT

Whether Reporters of Local papers may be allowed to see the Judgment ?

To be referred to the Reporter or not ?

Whether their Lordships wish to see the fair copy of the Judgment ?

Whether it needs to be circulated to other Benches of the Tribunal ?

V.V.MurliDharan Nair
TC-IV-1253, 'Jyothi',
P.R. Lane, Kuravankonam
Kowdian P.O.
Trivandrum - 695 003
Kerala.

New Address:
Office of the ACE(L)
HQ Southern Air Command
Akulam
Trivandrum - 695031.

.... Applicant.

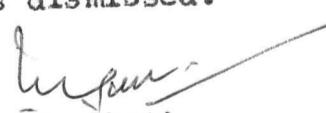
ORAL ORDER

C.A.No. 88/1996
in
O.A.No. 359/1991

Date: 6.2.1997.

Per: Hon'ble Mr. T.N. Bhat, Judicial Member.

None for the petitioner. He has also not furnished the name of the alleged contemner despite notice being sent to him in this regard. We further find on the file a letter from the petitioner seeking transfer of the Contempt petition to the Ernakulam Bench. It is not for us to transfer the matter. The petitioner may, if so advised, approach the Hon'ble Chairman for transfer. But so far as the present petition is concerned, the applicant is not prosecuting the same for a long time past and continues to be absent today. Accordingly, this Contempt petition is dismissed.


(T.N. Bhat)
Member (J)


(V. Radhakrishnan)
Member (A)

vtc.